

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 62/2023 In Petition No. 149/MP/2015

Subject : Interlocutory application seeking implementation of judgment dated 25.7.2023 passed by Hon'ble APTEL in Appeal No. 185 of 2017 for rehearing the issue of O&M expenses in Petition No. 149/MP/2015.

IA No. 61/2023 In Petition No. 17/RP/2022

Subject : Interlocutory application under Section 94 (2) of the Electricity Act, 2003 seeking hearing of Petition No. 17/RP/2022 in view of the the APTEL order dated 25.7.2023 in Appeal No. 185 of 2017.

Petitioner : NLCIL

Respondent : TANGEDCO and 8 others

Date of Hearing : **8.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri Karthikeyan Murugan, Advocate, NLCIL
Shri A. Srinivasan, NLCIL
Shri Vinay Sobti, NLCIL
Shri Mukesh Kumar, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri M. Sethuraman, TANGEDCO
Shri I. Sudhakar, TANGEDCO

Record of Proceedings

Petition No. 149/MP/2015 with IA No. 62/2023

During the hearing, the learned counsel for the Respondent TANGEDCO circulated a note for arguments and made detailed oral submissions.

2. The learned counsel for the Petitioner also made detailed oral submissions and prayed that the IA may be allowed. He further submitted that pleadings have been completed in the matter.

3. At the request of the learned counsel for the parties, the Commission permitted them to file their written submissions by **15.12.2023**, after serving a copy to the other.

4. Subject to the above, order in the IA was reserved.



Petition No. 17/RP/2022 with IA No. 61/2023

5. Based on the consent of the parties, the Commission adjourned the hearing of the petition with directions to list the same for hearing after a final decision in IA No. 62/2023 in Petition No. 149/MP/2015.

6. Meanwhile, the Petitioner is directed to furnish the following by **15.12.2023**, after serving a copy to the Respondents.

“Fresh calculation of standalone as well as pooled lignite transfer for the periods 2009-14 and 2014-19 based on the APTEL order dated 25.7.2023 in Appeal No.185 of 2017 in excel sheet linking all the parameters considered for computation”

7. The Respondents are permitted to file their replies on the above by **25.12.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **12.1.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

